COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 211 OF 2018 & IA NO. 995 OF 2018

Dated: 30th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Prasanna Kumar Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivasan for R-2

ORDER

(IA No. 995 of 2018) (Application for Stay)

Issue notice to the Respondents returnable on 07.08.2018. Learned counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No.2. Dasti, in addition is permitted.

Learned counsel appearing for the Appellant submitted that interim relief sought in the Interim Application is not considered by the Respondent No.2. The Respondent No.2 will disconnect electricity supply to the Appellant by tomorrow i.e. on 31.07.2018.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The Respondent No.2 is directed not to precipitate in the matter till next date of hearing i.e. on <u>07.08.2018.</u>

List the matter on <u>07.08.2018</u>, as agreed by learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member